

IN THE COURT OF SH. ANKUR JAIN  
ASJ-01, SPECIAL FAST TRACK COURT (WEST):TIS HAZARI  
COURTS:DELHI

FIR No :665/20  
PS: Ranhola  
STATE VS. Pradeep Singh  
U/s 302/34 IPC

20.07.2020

Present: Mr. Subhash Chauhan, Ld. Addl. PP for State .  
Mr. Rajinder Singh, Ld. Counsel for applicant/  
accused.

After hearing arguments Ld. Counsel for accused seeks  
liberty to withdraw the present bail application.

Statement of the Ld. Counsel for the accused is recorded  
separately.

In view of the statement the present bail application is  
dismissed as withdrawn. Copy of order be given Dasti to the Ld.  
Counsel for accused.

(ANKUR JAIN)  
ASJ(Special Fast Track Court)-01  
West, THC, Delhi/20.07.2020

FIR No :665/20  
PS: Ranhola  
STATE VS. Pradeep Singh  
U/s 302/34 IPC

Mr. Rajinder Singh, Id. Counsel for accused, Enrollment no. D-1749/09.

Without Oath

I may be permitted to withdraw the present bail application.

RO&AC

(ANKUR JAIN)  
ASJ(Special Fast Track Court)-01  
West, THC, Delhi/20.07.2020

*Pradeep Singh*  
D-1749/09  
20.07.2020

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IN THE COURT OF SH. ANKUR JAIN  
ASJ-01, SPECIAL FAST TRACK COURT (WEST):TIS HAZARI  
COURTS:DELHI

Bail Application No. : 1446  
State Vs. Kamal  
FIR No. : 314/19  
PS : Anand Parbat  
U/s : 302/307/324/342/34 IPC

Application taken up for hearing in terms of circular no. 24-DHC/2020 dated 13.07.2020 of Hon'ble High Court of Delhi and No. 487/11165-11192/ Misc. / Gaz. /DJ West/ 2020 dated 15.07.2020.

20.07.2020

Hearing took place through CISCO WebEx.

Present: Mr. Subhash Chauhan, Ld. Addl. PP for State.  
Mr. Lajpat Rai along with Ms. Sharda, Ld. Counsel for applicant/accused.

Arguments heard.

Put up for orders.

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1 PM

The brief facts of the case are that Dheeraj Mahavar made a complaint that on 25.12.2019 he along with Raman were coming to their house, at around 11-12 PM in the night, Rohit, Kamal and Nayak along with one or two persons accosted them. Kamal Nayak

put a chalk on him and Rohit gave a knife blow. When Raman intervened then Kamal caught hold of Raman and Rohit along with other persons started beating Raman. Rohit gave blows on both the legs of Raman. On these allegations the FIR was registered. Raman succumbed to his injuries and accordingly the present FIR U/s 302 IPC was registered.

Ld. Counsel for the accused has argued that Kamal is a meritorious sports person and has no role in the commission of the present offence. It is argued that he should be granted regular bail.

On the other hand, Ld. Addl. PP for State has opposed the bail application.

Kamal has been named in the FIR not only this he was arrested and complainant had duly identified the present accused i.e. Kamal. The allegations against the accused are serious in nature. The bail application is accordingly dismissed. Copy of the order be sent to all concerned through electronic mode.

  
(ANKUR JAIN)  
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West, THC, Delhi/20.07.2020



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IN THE COURT OF SH. ANKUR JAIN  
ASJ-01, SPECIAL FAST TRACK COURT (WEST):TIS HAZARI  
COURTS:DELHI

Bail Application Nos. : 1083, 1084,  
1085, 1095 & 1100

- 1) Shoaib Tyagi Vs. State
- 2) Faisal Vs. State
- 3) Shahid vs. State
- 4) Shabaz Tyagi @ Vicky vs. State
- 5) Firoz Khan Vs. State

FIR No. : 325/2020

PS : Hari Nagar

U/s : 354B/323/509/34y IPC

Hearing took place through CISCO WebEx.

20.07.2020

Present: Mr. Subhash Chauhan, Ld. Addl. PP for State.  
Mr. Manish Kumar, Ld. Counsel for applicant/accused.  
Mr. Sumit Gauba, Ld. Counsel for complainant.  
IO in person.  
Ms. Arti Pandey, Ld. DCW Counsel.

Arguments heard.

Put up for orders.

(ANKUR JAIN)

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RT  
12:20 PM

These are 5 anticipatory bail applications filed on behalf  
of accused / applicant Shoaib Tyagi, Faisal, Shahid, Shabaz Tyagi and

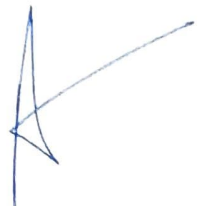
Firoz Khan.

The brief facts of the case are that on the complaint of Mohd. Kasim the present FIR was registered in which it was stated that he had given a loan of Rs. 2,50,000/- to Afroz Khan on account of his daughters marriage but he refused to pay as and when demanded. On 30.04.2020, at around 5 PM he along with his wife Samreen had gone to the house of accused demanding the money during which a scuffle broke out in which Shoaib gave a blow near the eye of the complainant and Shahid gave danda blows when the wife tried to save Firoz pulled the duppatta of his wife and also tore apart the kurta worn by his wife. On these allegations the present FIR was registered.

Ld. Counsel for applicant / accused argued that this is a civil dispute which has been given a criminal colour and accused have been falsely implicated.

On the other hand, Ld. Addl. PP for State argued that allegations are serious in nature and no protection should be granted to the accused persons. Ld. Counsel for complainant submits that accused Shoaib, Faizal and Firoz have serious involvement, therefore, they do not deserve any protection.

I have heard. Ld. Addl. P. P. for State and Ld. Counsel for complainant and Ld. Counsel for applicant / accused and perused the record. Report has been filed by the IO in which it is stated that



nature of injury is simple. However, it is orally stated that custodial interrogation of Shoaib and Faizal is required to recover the weapon of offence. Only for the purpose of recovery of weapon of offence the Anticipatory bail application cannot be dismissed. It is an admitted fact that there is a cross FIR filed by the applicants in which they are the complainants. It is also a matter of record that applicants have joined the investigation. Accordingly, all the applicants are admitted to anticipatory bail in the event of arrest. Accused persons be released from custody on furnishing personal bond in the sum of Rs. 25,000/- with one surety to the satisfaction of SHO / IO concerned. Application disposed off. Copy of the application be sent to all concerned through electronic mode.

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IN THE COURT OF SH. ANKUR JAIN  
ASJ-01, SPECIAL FAST TRACK COURT (WEST):TIS HAZARI  
COURTS:DELHI

Sagar Vs. State  
FIR No. : 290/2020  
PS : Nihal Vihar  
U/s : 392/452/34/269/188/  
34 IPC r/w 25 Arms Act

Hearing took place through CISCO WebEx.

Application taken up for hearing in terms of circular no. 24-  
DHC/2020 dated 13.07.2020 of Hon'ble High Court of Delhi and No.  
487/11165-11192/ Misc. / Gaz. /DJ West/ 2020 dated 15.07.2020.

20.07.2020

Present: Mr. Subhash Chauhan, Ld. Addl. PP for State.  
Mr. Vikas Bhatia, Ld. Counsel for applicant/accused.

Fresh application filed seeking regular bail. Let notice of  
the application be issued to the State. Ld. Addl. PP for State accepts  
notice. IO is directed to file reply of the bail application.

Put up on 24.07.2020.

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IN THE COURT OF SH. ANKUR JAIN  
ASJ-01, SPECIAL FAST TRACK COURT (WEST):TIS HAZARI  
COURTS:DELHI

Sunny Vs. State

FIR No. : 161/2020

PS : Anand Parbat

U/s : 376 IPC

Hearing took place through CISCO WebEx.

Application taken up for hearing in terms of circular no. 24-DHC/2020 dated 13.07.2020 of Hon'ble High Court of Delhi and No. 487/11165-11192/ Misc. / Gaz. /DJ West/ 2020 dated 15.07.2020.

20.07.2020

Present: Mr. Subhash Chauhan, Ld. Addl. PP for State.  
Mr. Vikas Bhatia, Ld. Counsel for applicant/accused.

Fresh application filed seeking regular bail. Let notice of the application be issued to the State. Ld. Addl. PP for State accepts notice. IO is directed to file reply of the bail application. Notice be also issued to the complainant in terms of the practice directions.

24/7  
Put up on 24.07.2020.

(ANKUR JAIN)  
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016

IN THE COURT OF SH. ANKUR JAIN  
ASJ-01, SPECIAL FAST TRACK COURT (WEST):TIS HAZARI  
COURTS:DELHI

Bail Application No. : 1028  
Munni Devi Vs. State  
FIR No. : 166/2020  
PS : Ranhola  
U/s : 304B/498A/34 IPC

Hearing took place through CISCO WebEx.

20.07.2020

Present: Mr. Subhash Chauhan, Ld. Addl. PP for State.  
Mr. Jaspreet Singh, Ld. Counsel for applicant/  
accused.

Reply on behalf of IO received. As per the report of the IO charge sheet has been filed. IO be summoned for the NDOH along with the copy of the charge sheet so as to ascertain the role of present accused persons.

30/7

Put up on 30.07.2020. Interim order to continue till then. Copy of order be sent to Ld. Counsel for applicant / accused through electronic mode.

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IN THE COURT OF SH. ANKUR JAIN  
ASJ-01, SPECIAL FAST TRACK COURT (WEST):TIS HAZARI  
COURTS:DELHI

Smt. Shah Jahan Vs. State  
FIR No. : Not Known  
PS : Khyala  
U/s : Not known

Hearing took place through CISCO WebEx.

20.07.2020

Present: Mr. Subhash Chauhan, Ld. Addl. PP for State.  
Mr. Rajesh Juneja, Ld. Counsel for applicant/accused.  
Ms. Arti Pandey, Ld. DCW Counsel.

Reply has not been filed by the IO / SHO despite repeated orders. SHO shall positively file reply by 22.07.2020 failing which strict action shall be taken against him for non compliance. Copy of the order be sent to SHO concerned on WhatsApp by the Naib Court.

Put up on 22.07.2020.

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(ANKUR JAIN)  
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West, THC, Delhi/20.07.2020

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**IN THE COURT OF SH. ANKUR JAIN  
ASJ-01, SPECIAL FAST TRACK COURT (WEST):TIS HAZARI  
COURTS:DELHI**

**Bail Application No. : 1448  
Sonu Kumar & Ors Vs. State  
FIR No. : 25/2020  
PS : Anand Parbat  
U/s : 302/364/120B IPC**

Application taken up for hearing in terms of circular no. 24-DHC/2020 dated 13.07.2020 of Hon'ble High Court of Delhi and No. 487/11165-11192/ Misc. / Gaz. /DJ West/ 2020 dated 15.07.2020.

**20.07.2020**

Present: Mr. Subhash Chauhan, Ld. Addl. PP for State.  
Mr. Atul Kumar, Ld. Counsel for applicant/accused.

Fresh application filed for extension of interim bail on behalf of applicant / accused Sonu.

Report by IO filed. Ld. Counsel for applicant / accused submits that he does not have the copy of the report. Let the same be supplied to him and or he is at liberty to take photo through his mobile phone.

27/7/20  
Put up on 27.07.2020, till then interim bail stands extended. Copy of the order be given Dasti. Information be sent to Jail Superintendent.

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ASJ(Special Fast Track Court)-01  
West, THC, Delhi/20.07.2020



IN THE COURT OF SH. ANKUR JAIN  
ASJ-01, SPECIAL FAST TRACK COURT (WEST):TIS HAZARI  
COURTS:DELHI

Bail Application No. : 1430  
Himanshu Vs. State  
FIR No. :338/20  
PS : Mundka  
U/s : 380/457/411/34 IPC

20.07.2020

Present: Mr. Subhash Chauhan, Ld. Addl. PP for State.  
Mr. Saurabh Khareja, Ld. Counsel for applicant/  
accused.  
Mr. Kamal Garg, Ld. Counsel for complainant along with  
complainant.

It is submitted by Ld. Counsel for the parties that matter  
has been settled, however, the address in the Adhar Card as shown to  
this court does not matches with the address mentioned in the FIR.  
Let IO of the case be summoned for identification of complainant.

Put up on 22.07.2020.

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West, THC, Delhi/20.07.2020

IN THE COURT OF SH. ANKUR JAIN  
ASJ-01, SPECIAL FAST TRACK COURT (WEST):TIS HAZARI  
COURTS:DELHI

Bail Application No. : 1447  
Ganesh Vs. State  
FIR No. : 59/2020  
PS : Kirti Nagar  
U/s : 308/323/506/34 IPC

Hearing took place through CISCO WebEx.

Application taken up for hearing in terms of circular no. 24-  
DHC/2020 dated 13.07.2020 of Hon'ble High Court of Delhi and No.  
487/11165-11192/ Misc. / Gaz. /DJ West/ 2020 dated 15.07.2020.

20.07.2020

Present: Mr. Subhash Chauhan, Ld. Addl. PP for State.  
Mr. Vineet Jain, Ld. Counsel for applicant/accused.

25/7  
Reply on behalf of IO filed. Which does not contain any  
report in respect of the averments made in para 2 of the application.  
The documents attached with the application also remain unverified.  
IO is directed to verify the documents as well as file the report.

25/7  
Put up on 25.07.2020.

(ANKUR JAIN)  
ASJ(Special Fast Track Court)-01  
West, THC, Delhi/20.07.2020

IN THE COURT OF SH. ANKUR JAIN  
ASJ-01, SPECIAL FAST TRACK COURT (WEST):TIS HAZARI  
COURTS:DELHI

Bail Application No. : 1050  
Praveen Kumar Vs. State  
FIR No. : 166/2020  
PS : Ranhola  
U/s : 304B/498A/34 IPC

Hearing took place through CISCO WebEx.

20.07.2020

Present: Mr. Subhash Chauhan, Ld. Addl. PP for State.  
Mr. Jaspreet Singh, Ld. Counsel for applicant/  
accused.

Reply on behalf of IO received. As per the report of the IO charge sheet has been filed. IO be summoned for the NDOH along with the copy of the charge sheet so as to ascertain the role of present accused persons.

Put up on 30.07.2020. Interim order to continue till then. Copy of order be sent to Ld. Counsel for applicant / accused through electronic mode.

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(ANKUR JAIN)  
ASJ(Special Fast Track Court)-01  
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